



2026:AHC:42091

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2423 of 2026

Smt Uma Rajpoot

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nand Kishor Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Nand Kishore Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The case of the writ petitioner is that the writ petitioner happens to be Mukhya Sewika, but she has not been accorded benefit of Ist A.C.P. since 1.12.2008 under grade pay 4200/-, IInd A.C.P. since 16.4.2011 under grade pay 4600/-, IIIrd A.C.P. since 16.4.2021 under grade pay 4800/-.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of four months, from the date of production of certified copy of the order.

February 25, 2026

N.S.Rathour

(Vikas Budhwar,J.)